

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA Nos. 1725/2023, 1190/2023, 1548/2023, 1560/2023, 1726/2023, 2043/2023
1074/2024, 763/2024, 466/2024, 1168/2024
in
CP (IB) No. 173/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Himalayan Vegefruit Ltd.

...Respondent

Under Section: 7, 19(2), Section 33(1)(b)(i) to (iii) r/w Sec 33(3), 45(1), 66(1),
IBC 2016, R 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 16.07.2024.

Sd/-

Court Officer

Preeti
06.06.2024